

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR. (11)

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Date of Decision: 02.8.96.

OA 552/94

Yashwant Kumar Sharma ... Applicant

Versus

Union of India and others ... Respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIFMAN

HON'BLE MR. O.P. SHAFMA, ADMINISTRATIVE MEMBER

For the Applicant ... Mr. R.N. Mathur

For the Respondents ... Mr. Manish Bhandari

O R D E R

PEF HON'BLE MR. GOPAL KRISHNA, VICE CHAIFMAN

In this application u/s 19 of the Administrative Tribunals Act, 1985, applicant, Yashwant Kumar Sharma, has mainly prayed for a direction to consider his name for promotion to the post of Public Relation Officer (for short, PRO).

2. We have heard the learned counsel for the parties and have gone through the records of the case.

3. The learned counsel for the respondents has produced a copy of the order dated 21.6.96, which has been taken on record, and which shows that the applicant has been promoted to a Group-B post and posted as officiating FPO Indore against an existing vacancy. The grievance of the applicant having been substantially redressed, this application has become infructuous. It is, therefore, dismissed. No order as to costs.

(O.P. SHAFMA)

ADMINISTRATIVE MEMBER

G.Krishna
(GOPAL KRISHNA)

VICE CHAIFMAN

VK